

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-457(PB)/2022**

**IN THE MATTER OF:**

Lt. Col Retd SPS Aurora & Ors.

.... Petitioner/Applicant

Vs.

Senior Builders Limited

.... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 15.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Adv. Neha Sharma

For the Respondent : Appearance not marked

**ORDER**

In terms of the order dated 05.01.2023 Ld. Counsel for the applicant has filed an affidavit dated 03.02.2023 which is available as a hard copy and on DMS also. However, the clarification sought from the CD is yet to be uploaded on the portal and the hard copy has not been filed so far.

Ld. Counsel for the petitioner is present physically.

Ld. Counsel for the CD appears through the VC and seeks further time to report on compliance of order dated 05.01.2023.

List the matter **on 18.04.2023** for physical hearing.

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**